

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.210 – IA/967(AHM)2024 in IA/587(AHM)2022
In
CP(IB) 657 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Powertronics Control System

.....Applicant

V/s

Intelligent Textile Engineers Pvt Ltd

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)

Mr.Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Harshil Patel, Proxy Advocate

For the Respondent

:None

ORDER
(Hybrid Mode)

IA/967(AHM)2024 in IA/587(AHM)2022

This is an application filed by the Liquidator under Section 60(5) of IB Code, 2016 r. w. Regulation 5, 13, 31 and 34 of IBBI (Liquidation Process) Regulations, 2016 for placing on record Preliminary Report, Asset Memorandum and List of Stakeholders. The same is taken on record, with all just exceptions.

Place the report with the main file for further reference.

With this, **IA/967(AHM)2024 in IA/587(AHM)2022** stands disposed of.

Sd/-

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)